

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 2081/2014

PRASHANT FADNAVIS & ORS.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

WITH

Cr1.A. No. 2384/2014 (II)

Date : 27-02-2025 These appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE SANJAY KAROL

For Appellant(s) : Dr. Abhishek Manu Singhvi, Sr. Adv.
Mr. Sandeep Kapur, Adv.
Mr. Amit Bhandari, Adv.
Mr. Vivek Suri, Adv.
Mr. Rose Verma, Adv.
Mr. Saurav Mishra, Adv.
M/S. Karanjawala & Co., AOR

Mr. Siddhartha Dave, Sr. Adv.
Mr. Sandeep Kapur, Adv.
Mr. Amit Bhandari, Adv.
Mr. Vivek Suri, Adv.
Mr. Rose Verma, Adv.
Mr. Saurav Mishra, Adv.
Mr. Himanshu Tyagi, Adv.
M/S. Karanjawala & Co., AOR

For Respondent(s) : Ms. Garima Prashad, Sr. A.A.G. (NP)
Dr. Vijendra Singh, AOR
Mr. Deepak Goel, Adv.
Mr. Abhinav Rathi, Adv.

Mr. H. Raghavendra Rao, AOR

Mr. Satya Kam Sharma , AOR

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel appearing for respondent no.2

(complainant) prays for and is granted one last opportunity to file counter affidavit within two weeks. It is made clear that no further time will be granted.

Learned counsel for appellants is granted a week's time further to file rejoinder affidavit.

List these matters on 03.04.2025.

(NEETU KHAJURIA)
ASTT. REGISTRAR-cum-PS

(RANJANA SHAILEY)
COURT MASTER